



2026:AHC:17857

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 334 of 2026

Arjun Singh And 34 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajesh Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Rajesh Singh, learned counsel for the petitioners as well as Sri Pramod Kumar Srivastava, learned Addl. Chief Standing Counsel for the State.

2. Shri Rajesh Singh, learned counsel for the writ petitioner seeks withdrawal of the writ petition on behalf of the writ petitioner nos. 10, 11, 12, 13, 14, 15, 16, 30 and 31 on the ground with a liberty to file writ petition before the Court having territorial jurisdiction over the matter. Thus, liberty is accorded to writ petitioner nos. 10, 11, 12, 13, 14, 15, 16, 30 and 31 to approach the Court having territorial jurisdiction over the matter.

3. By means of this petition filed under Article 226 of the Constitution, petitioners who were working in the police department in State Police, want an additional increment of pay on completion of 19 years of service in the light of judgment of this Court in the case of ***Ghanshyam Tiwari vs. State of U.P. & others passed in Civil Misc. Writ Petition No. 44330 of 2012*** which was followed in the judgment of Virendra Kumar and another v. State of U.P. & 3 Others, Writ - A No. 48601 of 2015 against which Special Appeal (Defective) No. 538 of 2016 came to be dismissed on 07.09.2016 so also the Special Leave Petition CC 6316 of 2017 came to be dismissed on 03.04.2017.

4. Learned counsel appearing for petitioner submits that this legal position has remained intact as on date and many such employees as petitioners have been accorded benefit. He has also placed before the Court recent order of this Court passed in the case of ***Radhe Shyam Yadav & 4 Others v. State of***

U.P. & 6 Others, Writ - A No. 6753 of 2023.

5. Learned Standing Counsel could not dispute the aforesaid legal position.

6. In view of the above, this petition stands **disposed of** with a direction that each of the petitioners is required to move their individual representation along with the certified copy of this order and in the event representation is made, petitioners' claim shall be considered and disposed of in terms of the judgment of ***Ghanshyam Tiwari (supra)*** by passing appropriate orders within a period of two weeks of receipt of fresh representation.

January 27, 2026

Ashu

(Vikas Budhwar,J.)